

COUNCIL OF STATES

Thursday, 17th July 1952

The Council met at a quarter past eight of the clock, Mr. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

REPORTS REGARDING RAILWAYS

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH) : Sir, I lay on the Table—

(1) Appropriation Accounts of Railways in India for 1949-50 (Parts I and II) [Placed in Library. See No. IV.U. (a) (75)] together with—

(a) Capital statements, Balance Sheets and Profit and Loss Accounts of India Government Railways for 1949-50 [Placed in Library. See No. IV. U. (a) (74)], and

(b) Balance Sheets of Railway Collieries and Statements of all-in-cost of Coal, etc., for 1949-50 [Placed in Library. See No. IV. U. (a) (71)] ; and

(2) Railway Audit Report, 1951. [Placed in Library. See No. IV. U. (a) (76)].

REPORT OF TARIFF COMMISSION

MR. CHAIRMAN : Mr. T. T. Krishnamachari.

SHRI C. D. DESHMUKH : Sir, may I lay on the Table the papers on behalf of the Minister for Commerce and Industry ?

MR. CHAIRMAN : Yes.

SHRI C. D. DESHMUKH : Sir, I lay on the Table a copy of the Report of Tariff Commission on the Fair Retention Prices of Steel produced
18 C. S. Det.

by the Mysore Iron and Steel Works, Bhadravati [Placed in Library. See No. P-29/52], together with a copy of the Government of India Resolution No. SC (A)-2 (87)/52, dated the 1st July, 1952 [See Appendix II, annexure No. 20].

APPROPRIATION (No. 2) BILL, 1952 —(continued)

MR. CHAIRMAN : We can take up further discussion of the Motion moved by the Finance Minister for consideration of the Appropriation (No. 2) Bill, 1952. Dr. P. C. Mitra.

SHRI TAJAMUL HUSAIN (Bihar) : Sir, before we begin the proceedings of the day I would like to suggest to you that as there are several speakers on behalf of the Congress Party and no doubt as many on the Opposition side, I would suggest that a time limit should be fixed so that it may be possible that all those Members, whose names have been submitted before you by the Whips, can have a chance to speak. That is my suggestion to the House through you, Sir. You may take the opinion of the House if you so desire, Sir.

SHRI B. C. GHOSE (West Bengal) : A time-limit has been fixed as 15 minutes.

SHRI E. K. IMBICHIBAVA (Madras) : *Mr. Chairman, Sir, as I am unable to speak effectively either in English or in Hindi, I had sent in an application in the month of May to be allowed to speak in my mother tongue, Malayalam. My request was that I may be permitted to speak in Malayalam and arrangements be made for the translation.

SHRI T. PANDEY (Uttar Pradesh) :

श्री टी० पांडे (उत्तर प्रदेश) : जनाब, यह क्या बोल रहे है कुछ समझ नहीं पा रहा हूँ। श्रीमान्, ऐसी व्यवस्था करें जिससे कि भाषा हम समझ सके।

*English translation of the speech delivered in Malayalam.